

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.466/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 18th September 2017, 10.30 A.M

Name of the Company	Snehasish Patranabish -Vs- Stesalit Limited		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1.	M.R. RIVU DUTTA, ADVOCATE	Applicant /operational creditor	Rivu Dutta 18.09.2017
2.	MR. ANIKET CHAUDHURY ADVOCATE	Respondent	Chaudhury 18/09/2017

ORDER

Ld. Counsel for the petitioner and the respondent are present.

Petitioner has filed this petition under section 9 of the Insolvency & Bankruptcy Code, 2016. Shri Aniket Chaudhury, Advocate, appearing on behalf of the respondent but he has not filed any Vakalatnama.

As per directions of the Hon'ble NCLAT in Innovative Industries case, Notice is also to be served on the respondent. Therefore, Registry is directed to issue notice on the respondents and handover the copy of the notice to the petitioner for making effective service on the respondent. Respondent

Counsel made a request that he may be given time to file reply. Prayer is allowed. Reply may be filed within 7 days.

List on 06/10/2017 for admission.

sd/
(Jinan K.R.)
Member (J)

sd/
(Vijai Pratap Singh)
Member (J)